NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 24/(MAH)/2016 CA No. 115/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING
OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2016

NAME OF THE PARTIES:

M/s. Vectra Project Lighting Pvt. Ltd.

V/s.

M/s. Endo Lighting Accessories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) Abhosher Singh Adu fah

2) Alok Mishre Respondents

Abu te Mishre Bhansah Adu te Mishre

Order

CA No.115 in CP No. 24/397-398/NCLT/MB/MAH/2016

On perusal of the Application moved by the Petitioners seeking copies of the documents relying upon email exchanged in 2014 has no merit because those emails will not bring any new cause of action to seek all the copies of the information sent to the Valuer in the year 2016.

However, the Petitioner's Nominee being a Director on the Board of R1 company, for the Respondent side has voluntarily stated that they will share information to the Petitioner within one week hereof. The Respondent side is hereby directed to share every information that has been sent to the Valuer for valuation of the shares of the company within one week hereof.

As to the request made by Respondent for the documents lying with the Petitioner, since the Petitioner side is saying no documents are lying with the petitioner, the Respondent side is at liberty to move an application at request made by the Respondent.

Accordingly, CA No.115/2016 moved by the Petitioner is hereby dismissed.

sd/-B.S.V. PRAKASH KÚMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)